

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 16/AM12
SCHEDULED TO BE HELD ON 20.07.2011
(HELD ON 05.08.2011)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 16/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products' scheduled to be held on 20.07.2011 (held on 05.08.2011) under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC
- 3) Shri S.S.Bose, Senior Development Officer, DIPP
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 15/AM12 held on 13.07.2011.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-69	FENNER CONVEYOR BELTING PVT. LTD.	HQ F. No. 01/87/050/00338/AM10/DES-VII	Status: Approved
NC No.: 16/AM12 Dated: 05.08.2011	Adv. Lic. No. 3510028908 dated 19.01.2010	RLA F. No. 35/24/040/00025/AM10	

Request: **Amendment in the description of Import Items No. 3, 4 and 5.**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2010-PC.II dated 20.07.2011, the Committee decided to amend the description of Import Item No. 3, 4 and 5 to read as under:

Import Item No. 3	Flame Retardant chemical –Antimony Tri Oxide
Import Item No. 4	PVC Stabilizer-Lastab DP742 D
Import Item No. 5	Phthalate Plasticizer Reofos 508

Case No. A-70	SUPREME PETROCHEM LTD.	HQ F. No. 01/87/050/00524/AM11/DES-VII	Status: Deferred
NC No.: 16/AM12 Dated: 05.08.2011	Adv. Lic. No. 0310617127 dated 22.02.2011	RLA F. No. 03/95/040/00335/AM11	

Request: **Modification in the description of Import Item No. 4 “Mineral Oil”.**

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 13.07.2011. Comments of D/o C&PC are awaited.

Deferred for four weeks.

Case No. A-71	METRO TYRES LTD.	HQ F. No. 01/87/050/00528/AM11/DES-VII	Status: Approved
NC No.: 16/AM12 Dated: 05.08.2011	Adv. Lic. No. 3010073169 dated 24.02.2011	RLA F. No. 30/24/040/00064/AM11	

Request: Enhancement in the quantity of Import Item No. 2 “Synthetic Rubber (PBR)”.

Decision: According to the technical comments of DIPP dated 13.07.2011, the Committee decided to increase the quantity of Import Item No. 2, that is, Synthetic Rubber PBR to 10.00 MT from 5.00 MT and to reduce the quantity of Import Item No. 1, that is, Natural Rubber to 17.23 MT from 22.23 MT against 100.00 MT of export product.

Case No. A-72	HALDIA PETROCHEMICALS LTD.	HQ F. No. 01/87/050/00400/AM10/DES-VII	Status: Approved
NC No.: 16/AM12 Dated: 05.08.2011	Adv. Lic. No. 0210138855 dated 04.03.2010	RLA F. No. 02/24/040/00239/AM10	

Request: Amendment in the quantity of Import Item No. 4 “Additives” in respect of 13 advance authorizations.

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 51/AM11 dated 23.03.2011, the Committee decided to increase the quantity of Import Item No.4, that is, Additives to 6.275 kg.

The amendment will be applicable on following 13 advance authorizations:

S. No.	Hqrs. F. No.	RLA F. No.	Advance Licence No. and Date
1.	01/87/050/00400/AM10/DES-VII	02/24/040/00239/AM10	0210138855 dated 04.03.2010
2.	01/87/050/00098/AM11/DES-VII	02/24/040/00028/AM11	0210142919 dated 04.06.2010
3.	01/87/050/00099/AM11/DES-VII	02/24/040/00030/AM11	0210142923 dated 04.06.2010
4.	01/87/050/00105/AM11/DES-VII	02/24/040/00033/AM11	0210143014 dated 07.06.2010
5.	01/87/050/00125/AM11/DES-VII	02/24/040/00035/AM11	0210143018 dated 07.06.2010
6.	01/87/050/00142/AM11/DES-VII	02/24/040/00055/AM11	0210144772 dated 09.07.2010
7.	01/87/050/00229/AM11/DES-VII	02/24/040/00070/AM11	0210145858 dated 02.08.2010
8.	01/87/050/00230/AM11/DES-VII	02/24/040/00075/AM11	0210146188 dated 10.08.2010

9.	01/87/050/00231/AM11/DES-VII	02/24/040/00082/AM11	0210146328 dated 12.08.2010
10.	01/87/050/00269/AM11/DES-VII	02/24/040/00124/AM11	0210149110 dated 11.10.2010
11.	01/87/050/00270/AM11/DES-VII	02/24/040/00123/AM11	0210149113 dated 11.10.2010
12.	01/87/050/00345/AM11/DES-VII	02/24/040/00139/AM11	0210150407 dated 11.11.2010
13.	01/87/050/00005/AM11/DES-VII	02/24/040/00251/AM10	0210140650 dated 07.04.2010

Case No. A-73	FARCOM CABLE SYSTEMS PVT. LTD.	HQ F. No. 01/87/162/00031/AM12/DES-VII	Status: Deferred
NC No.: 16/AM12 Dated: 05.08.2011	Adv. Lic. No. 0710062447 dated 20.01.2009	RLA F. No. 07/24/040/00364/AM09	

Request: Fixation of adhoc norms for the export product ‘PVC Compound FC1011 Hard Insulation Material’.

Decision: A copy of application of firm has been forwarded to D/o C&PC on 13.07.2011. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-74	GOEL RUBBER & CHEMICALS LTD.	Status: Rejected
NC No.: 16/AM12 Dated: 05.08.2011	HQ F. No. 01/87/162/00043/AM12/DES-VII	

Request: Issuance of clarification regarding description of export product mentioned in SION A-2478.

Decision: The Committee discussed the case in light of written comment of DIPP dated 03.08.2011 and it was observed that the SION entry at A-2478 indicates use of Rubber as well as Embedded Coir, Mattings/Rugs/Carpets, but ‘Rubber Mat’, is made only of

Rubber. Hence, the Export Product of firm 'Rubber Mat' is not covered under SION A-2478.

ONLINE CASES

Case No.: 7/44/87-ALC1/2010	Party Name:JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Approved
HQ File :01/87/050/00413/AM11/	RLA File :03/94/040/00805/AM11/	Lic.No/Date:0310605136 08.12.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39172110	63/0- MDPE Pipes, Coils & Fittings	500.000	M.T	46970928.33	1046123.13 US\$
				Total	46,970,928.33	1,046,123.13

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39019090	MDPE Granules	501.500	M.T	38715800.00	862267.26 US\$	Value & Qty
2	32064990	Colour Master Batch	14.500	M.T	1313337.50	29250.28 US\$	Value & Qty
3	32064990	White Master Batch	9.000	M.T	815148.00	18154.74 US\$	Value & Qty
				Total	40,844,285.50	909,672.28	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/12(A)/2011-PC.II dated 20.07.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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MDPE Pipes, coils and Fittings	1 kg	1. MDPE Granules	1.003 kg
		2. Colour Master Batch	1.029 kg
		3. White Master Batch	0.018 kg

Case No.:21/46/87-ALC1/2010	Party Name:PACIFIC PIPE SYSTEMS PVT. LTD.	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Approved
HQ File :01/87/050/00455/AM11/	RLA File :08/24/040/00306/AM11/	Lic.No/Date:0810095513 13.01.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39173990	63/0- GRP Pipes & GRP Fittings & GRP Stub End. Pipe line for River Water System for Power Project.	32320.000	Meter	256000256.00	5446814.00 US\$
				Total	256,000,256.00	5,446,814.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	70191200	Glassfiber Chop 2400 tex, Hoop 600 tex, Hoop 2400 tex, Hoop 4800 tex.	2152673.000	K.G	96347763.00	2049952.00 US\$	Value & Qty
2	39079190	Polyesters Resin. Resin Liner, Resin Stucture.	1421397.000	K.G	99359833.00	2114039.00 US\$	Value & Qty
		Methv Ethv Ketone Peroxide					

3	29141200	MEKP M-50, MEKP M-60, AAP.	26664.000	K.G	3782529.00	80479.00 US\$	Value & Qty
4	70193200	Surface Veil.	348054.000	K.G	4007842.00	85273.00 US\$	Value & Qty
5	32110000	Cobalt. (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B.AM2009-14 & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI)	2548.000	K.G	1203905.00	25615.00 US\$	Value & Qty
				Total	204,701,872.00	4,355,358.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/13/2011-PC.II dated 15.07.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
GRP Pipes/Fittings/Stud (Pipe line for river water system for Power Project)	1 kg	1. Glassfibre Chop Roving/Assembled Roving/Direct Roving/Hoop Roving Grade/Tax – 600/2400/4800	0.4614 kg
		2. Methyl Ethyl Ketone Peroxide – MEKP M-50/M-60, AAP, Butanox M-50/M-60, Andonox FC-100/SHP-40/KP-9	0.0058 kg
		3. Surface Veil/Glass Fibre Thin Sheets (Voils/Tissue Mat/Surface Mat)	0.0746 kg
		4. Cobalt/Accelerator NL-51P	0.0006 kg

Case No.:4/50/87-ALC1/2010

Party Name:JASMINE POLYTECH
PRIVATE LIMITED

Meet No/Date:16/87-ALC1/2011
05.08.2011

Status: Deferred

HQ File :01/87/050/00491/AM11/

RLA File :02/24/040/00213/AM11/

Lic.No/Date:0210155712
03.03.2011Defer
Date:24.08.2011

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.07.2011. Comments of D/o C&PC are still awaited.

Case No.:5/3/84-ALC3/2011

Party Name:SHANKAR PACKAGINGS
LIMITEDMeet No/Date:16/87-ALC1/2011
05.08.2011

Status: Approved

HQ File :01/84/050/00014/AM12/

RLA File :03/95/040/01010/AM11/

Lic.No/Date:0310626695
15.04.2011

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63053200	63/0- FLEXIBLE INTERMEDIATE BULK CONTAINERS NET CONTENTS OF EXPORTS: POLYPROPYLENE GRANULES:727.28M.T., HDPE GRANULES:3.78M.T., MASTERBATCH ANTIFIBRILLANT:11.36M.T., MASTERBATCH WHITE:5.68M.T., MASTERBATCH COLOUR:3.41M.T., LLDPE:40M.T., LDPE:40M.T., U.V.STABILISER MASTERBATCH:14.54M.T.	852.110	M.T	105190873.00	2286758.00 US\$
				Total	105,190,873.00	2,286,758.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	POLYPROPYLENE GRANULES	800.000	M.T	67200000.00	1460870.00 US\$	Value & Qty
2	39012000	HDPE GRANULES	4.167	M.T	350028.00	7609.00 US\$	Value & Qty
3	32061190	MASTERBATCH ANTIFIBRILLANT	12.500	M.T	2250000.00	48913.04 US\$	Value & Qty

4	32061190	MASTERBATCH WHITE	6.250	M.T	1125000.00	24456.55 US\$	Value & Qty
5	32061900	MASTERBATCH COLOUR	3.750	M.T	675000.00	14675.00 US\$	Value & Qty
6	39019090	CONDUCTIVE BLACK	6.667	M.T	1200060.00	26088.26 US\$	Value & Qty
7	39011010	LLDPE	42.000	M.T	3800000.00	82608.00 US\$	Value & Qty
8	39011000	LDPE	42.000	M.T	3800000.00	82608.00 US\$	Value & Qty
9	38099100	RELEVANT U.V. STABILISER MASTERBATCH [FOR EXPORT WITH U.V. STABILISER]	14.540	M.T	3752610.00	81578.49 US\$	Value & Qty
				Total	84,152,698.00	1,829,406.34	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2006-PC.II dated 20.07.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Flexible Intermediate Bulk Containers	1 kg	1. Relevant Polypropylene Granules / HDPE Granules / Master Batch Antifibrillant	1.10 kg/kg content in the Export Product
		2. Relevant Master Batch (White / Colour) / Conductive Black	1.10 kg/kg content in the Export Product
		3. LLDPE / LDPE Granules (For Liner)	1.05 kg/kg content in the Export Product.
		4. U.V. Stabilizer Master Batch (Containing not more than 20% U.V. Stabilizer) where Export product contains U.V. Stabilizer	2% of the Resin content in Export product

5	Case No.:8/13/87-ALC1/2011	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00087/AM12/	RLA File :03/94/040/00090/AM12/	Lic.No/Date:0310628631 28.04.2011	Defer Date:31.08.2011
	Decision: A D/L No. 46011/64/2011-PC.II dated 26.07.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days for submission of information.			

6	Case No.:9/13/87-ALC1/2011	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00088/AM12/	RLA File :03/94/040/00129/AM12/	Lic.No/Date:0310630478 10.05.2011	Defer Date:31.08.2011
	Decision: A D/L No. 46011/64/2011-PC.II dated 26.07.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days for submission of information.			

7	Case No.:5/13/87-ALC1/2011	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00084/AM12/	RLA File :04/24/040/00224/AM11/	Lic.No/Date:0410124215 20.05.2011	Defer Date:24.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 24.06.2011. Comments of D/o C&PC are still awaited. Hence, the Committee decided to issue another reminder to D/o C&PC for furnishing comments expeditiously.			

8	Case No.:6/13/87-ALC1/2011	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00085/AM12/	RLA File :04/24/040/00225/AM11/	Lic.No/Date:0410124424 26.05.2011	Defer Date:24.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 24.06.2011. Comments of D/o C&PC are still			

awaited. Hence, the Committee decided to issue another reminder to D/o C&PC for furnishing comments expeditiously.

9	Case No.:7/13/87-ALC1/2011	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00086/AM12/	RLA File :04/24/040/00226/AM11/	Lic.No/Date:0410124425 26.05.2011	Defer Date:24.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 24.06.2011. Comments of D/o C&PC are still awaited. Hence, the Committee decided to issue another reminder to D/o C&PC for furnishing comments expeditiously.			

10	Case No.:1/13/87-ALC1/2011	Party Name:PREMIER POLYFILM LTD.	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00080/AM12/	RLA File :05/24/040/00062/AM12/	Lic.No/Date:0510293592 16.06.2011	Defer Date:31.08.2011
	Decision: A D/L No. 46011/63/2004-PC.II dated 26.07.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days for submission of information.			

11	Case No.:2/13/87-ALC1/2011	Party Name:RMG POLYVINYL INDIA LTD.	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00081/AM12/	RLA File :05/24/040/00064/AM12/	Lic.No/Date:0510293595 16.06.2011	Defer Date:31.08.2011
	Decision: A D/L No. 46011/63/2011-PC.II dated 26.07.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days for submission of information.			

	Case No.:3/13/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00082/AM12/	RLA File :05/24/040/00098/AM12/	Lic.No/Date:0510293734 16.06.2011	Defer Date:17.08.2011

12			16.06.2011	
	Decision: A D.O. letter has been sent from DDG(IS) to Zonal Jt. DGFT, CLA, New Delhi on 12.07.2011 for sending 5 sets of application, but the same is still awaited. The Committee, therefore, decided to issue a D.O. Reminder from DDG(IS) to Jt. DGFT, Bangalore for sending application copy expeditiously.			

13	Case No.:4/13/87-ALC1/2011	Party Name:SHREE KRISHNA POLYSTRAP PRIVATE LIMITED,	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00083/AM12/	RLA File :04/24/040/00087/AM12/	Lic.No/Date:0410125069 17.06.2011	Defer Date:31.08.2011
	Decision: A D/L No. 46011/68/2011-PC.II dated 15.07.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days for submission of information.			

14	Case No.:10/13/87-ALC1/2011	Party Name:INK & PRINT	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00089/AM12/	RLA File :05/23/040/00061/AM12/	Lic.No/Date:0510294337 22.06.2011	Defer Date:24.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 05.07.2011. Comments of D/o C&PC are still awaited.			

15	Case No.:1/16/87-ALC1/2011	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00127/AM12/	RLA File :05/23/040/00134/AM12/	Lic.No/Date:0510295902 06.07.2011	Defer Date:24.08.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

16	Case No.:2/16/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00128/AM12/	RLA File :04/24/040/00103/AM12/	Lic.No/Date:0410125730 07.07.2011	Defer Date:24.08.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

17	Case No.:3/16/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00129/AM12/	RLA File :31/83/040/00055/AM12/	Lic.No/Date:3110049115 07.07.2011	Defer Date:24.08.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

18	Case No.:4/16/87-ALC1/2011	Party Name:GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00130/AM12/	RLA File :08/24/040/00371/AM11/	Lic.No/Date:0810101282 11.07.2011	Defer Date:24.08.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

19	Case No.:5/16/87-ALC1/2011	Party Name:SAKATA INX (INDIA) LTD.	Meet No/Date:16/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00131/AM12/	RLA File :05/24/040/00104/AM12/	Lic.No/Date:0510296371 12.07.2011	Defer Date:24.08.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter			

from DDG(IS) to concerned RLA for sending the application expeditiously.

Meeting ended with thanks to Chair and all participants.
